

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY

LOK SABHA

UNSTARRED QUESTION NO. 2807

TO BE ANSWERED ON: 16.12.2015

MANDATORY STANDARDS FOR ELECTRONIC PRODUCTS

2807 SHRI S.P. MUDDAHANUME GOWDA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government has notified the mandatory standards for mobile and other electronic items;
- (b) if so, the details thereof and the reason therefor;
- (c) the other steps taken to curb flow of low quality electronic products into the country; and
- (d) the steps taken for spreading awareness about the low quality electronic products?

ANSWER

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) and (b): Yes, Sir. Department of Electronics and Information Technology (DeitY), Ministry of Communications and IT, has notified "Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012" mandating compliance of electronic and IT products - including mobile phone sets - to Indian Safety Standards indicated in the Gazette notification. The list of notified items and their compliance date is attached as "Annexure I".

2. These Standards have been notified because electronics and IT products are of strategic importance in internal security and defense, the deployment of electronics in domains such as telecom, power, railways, civil aviation etc. can have serious consequences of disruption in service. This order also fulfils the objective of protection of human health and safety. Additionally, one of the objectives of National Policy on Electronics, 2012 is to create an institutional mechanism for developing and mandating standards and certification of electronic products and services to strengthen Quality Assessment infrastructure nationwide.

(c): Bureau of Energy Efficiency had launched voluntary labeling program for laptops, notebooks and office equipments. However, there are no mandatory standards for mobile and other electronic items.

2. Ministry of Environment, Forests & Climate Change has notified the e-waste Management & Handling) Rules, 2011 for management & handling of end of life electrical and electronic equipment including mobile phone. The provision of 'Extended Producer Responsibility' is enshrined in the rules for end of life channelization of such products. The e-waste (Management & Handling) Rules, 2011 vest the State Pollution Control Boards (SPCBs)/ Pollution Control Committee (PCCs) with the responsibility of monitoring of compliance of the provisions of Rules.

(d): During the first & second phase of "Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012", 11(eleven) awareness programmes and 8(eight) advertisements in print media were released during 2012 - 15.

2. BIS, through advertisements, is making efforts to make public aware to buy registered electronic products notified under "Electronics and IT Goods (Requirements for Compulsory Registration) Order, 2012".

Annexure I

List of Items Notified under Compulsory Registration Order – Phase I

S.No.	Notified Items	Date of coming into effect
1	Electronic Games (Video)	03 rd July, 2013
2	Laptop/Notebook/Tablets	03 rd July, 2013
3	Plasma/ LCD/LED Television of screen size 32” or above	03 rd July, 2013
4	Optical disc players with built in amplifiers or input power 200w and above	03 rd July, 2013
5	Microwave Ovens	03 rd July, 2013
6	Visual Display Units, Video Monitors of screen size 32” and above	03 rd July, 2013
7	Printers, Plotters	03 rd July, 2013
8	Scanners	03 rd July, 2013
9	Wireless Keyboards	03 rd July, 2013
10	Telephone Answering Machine	03 rd July, 2013
11	Amplifiers with input power 2000w and above	03 rd July, 2013
12	Electronic Musical Systems with input power 200w and above	03 rd July, 2013
13	Electronics clocks with Mains powers	03 rd July, 2013
14	Set Top Box	03 rd July, 2013
15	Automatic Data Processing Machine	03 rd July, 2013

List of Items Notified under Compulsory Registration Order – Phase II

S.No.	Notified Items	Date of coming into effect
1	Power Adaptors for IT Equipments	01 st December, 2015
2	Power Adaptors for Audio, Video & Similar Electronic Apparatus	01 st December, 2015
3	UPS/Invertors of rating \leq 5kVA	01 st March, 2016
4	DC or AC Supplied Electronic Control gear for LED Modules	01 st December, 2015
5	Sealed Secondary Cells / Batteries containing Alkaline or other non-acid Electrolytes for use in portable applications	01 st June, 2016
6	Fixed General Purpose LED Luminaires	01 st March, 2016
7	Self-Ballasted LED Lamps for General Lighting Services	13 th September, 2015
8	Mobile Phones	13 th September, 2015
9	Cash Registers	13 th May, 2015
10	Point of Sale Terminals	13 th May, 2015
11	Copying Machines / Duplicators	13 th May, 2015

S.No.	Notified Items	Date of coming into effect
12	Smart Card Readers	13 th May, 2015
13	Mail Processing Machines / Postage Machines / Franking Machines	13 th May, 2015
14	Passport Reader	13 th May, 2015
15	Power Banks for use in Portable Applications	13 th May, 2015
